Form-A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **DHAIRYA IT ADVISORY PRIVATE LIMITED**

1	Name of the Corporate Person	Dhairya IT Advisory Private Limited
2	Date of Incorporation of Corporate Person	13th April, 2010
3	Authority under which Corporate Person is incorporated / registered	Registrar of Companies - Kolkata
4	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U72100WB2010PTC237673
5	Address of the Registered Office and Principal Office (if any) of the Corporate Person	207 Maharshi Debendra Road 7th Floor, Room No.126A, Jhunjhunwala Building, Kolkata, West Bengal, India, 700007
6	Liquidation Commencement date of the Corporate Person	26th June, 2024
7	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Hansraj Jaria Add: 36, Abinash Sashmal Lane, Beleghata, Phoolbagan, Near Pawanputra Hotel, Kolkata, West Bengal, 700010. Email: dhairya.volliq@gmail.com (M): 9836400884 | 9831648654 IBBI Reg. No.: IBBI/IPA-002/IP-N00835/2019-2020/12663
8	Last date for submission of claims	26th July, 2024

Notice is hereby given that Dhairya IT Advisory Private Limited has commenced voluntary liquidation on 26th June, 2024.

The stakeholders of Dhairya IT Advisory Private Limited are hereby called upon to submit a proof of their claims, on or before 26th July, 2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Hansraj Jaria
Liquidator

HANSRAJ JARIA
INSOLVENCY PROFESSIONAL
Regn. No.:
IBBI/IPA-002/IP-N00835/2019-2020/12663

Date: 30th June, 2024 | Place: Kolkata

LODHA
BUILDING A BETTER LIFE

MACROTECH DEVELOPERS LIMITED

Regd. Off: 412, Floor-4, 17G Vardhaman Chamber, Cawasji Patel Road, Horniman Circle, Fort, Mumbai 400001
Corp. Off: Lodha Excelus, L 2 Apollo Mills Compound, N M Joshi Marg, Mahalaxmi, Mumbai 400011
CIN: L45200MH1995PLC093041 Website: www.lodhagroup.in
Email: investor.relations@lodhagroup.com Tel: +91 22 6773 7373

NOTICE OF THE 29th ANNUAL GENERAL MEETING AND E-VOTING INFORMATION AND RECORD DATE

NOTICE is hereby given that the **29th Annual General Meeting ('AGM') of the Company will be held on Friday, August 23, 2024 at 3:30 pm (IST) through Video Conferencing ('VC') / Other Audio-Visual Means ('OAVM')**, to transact the business, as set out in the Notice convening the 29th AGM of the Company. The deemed venue of the meeting shall be Lodha Excelus, N M Joshi Marg, Mahalaxmi, Mumbai 400 011.

In compliance with all the applicable provisions of the Companies Act, 2013 ('Act') and the Rules made thereunder and the Securities and Exchange Board of India ('SEBI') (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('Listing Regulations') read with General Circular No. 20/2020 dated May 5, 2020, and subsequent circulars issued in this regard by the Ministry of Corporate Affairs ('MCA') and Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated January 5, 2023 and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023/167 dated October 7, 2023 issued by the SEBI along with other applicable Circulars issued in this regard by the MCA and SEBI (hereinafter collectively referred to as "Circulars") the Notice of 29th AGM and the Integrated Report including the Audited Financial Statements for the financial year 2023-24 have been sent in electronic mode to Members whose email-IDs are registered with Company / Registrar and Share Transfer Agent ('RTA') / Depository Participant(s) ('DPs'). The dispatch of Integrated Report including Notice to Members through emails has been completed on Saturday, June 29, 2024.

The Notice of the 29th AGM and Integrated Report for the financial year is also available on the Company's website at www.lodhagroup.in, the Stock Exchanges websites i.e., BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com and on the website of Link Intime India Private Limited ('Link Intime') at https://instavote.linkintime.co.in/. The documents pertaining to the items of business to be transacted in the AGM shall be available for inspection by electronic means. Members who are interested in inspecting the documents referred to in the Notice may send an email to investor.relations@lodhagroup.com.

Instruction for Remote e-voting and e-voting during the AGM

1. In accordance with the provisions of Section 108 and other applicable provisions, if any, of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the Listing Regulations, the Company is pleased to provide the facility of remote e-voting to the members, to enable them to exercise their right to vote on the resolutions proposed to be passed at the AGM. The facility of casting votes by the members using an electronic voting system and for participation in the 29th AGM through VC/OAVM facility along with e-voting during the AGM will be provided by Link Intime.
2. The cut-off date for determining eligibility of members for voting through remote e-voting and e-voting during the 29th AGM is **Friday, August 16, 2024 ('Cut-Off Date')**. A person whose name is recorded in the register of members or in register of beneficial owners maintained by the Depositories as on cut-off date shall be entitled to avail the facility of remote e-voting and e-voting during the AGM.
3. The remote e-voting period will commence on Tuesday, August 20, 2024 at 9.00 a.m. (IST) and end on Thursday, August 22, 2024 at 5.00 p.m. (IST) and thereafter remote e-voting module shall be disabled for voting by Link Intime. E-voting shall also be made available during the AGM and the members attending the meeting who have not cast their vote through remote e-voting shall be able to vote during the 29th AGM. Once the vote on a resolution is cast by the Member, the member shall not be allowed to change it subsequently.
4. Members who have acquired shares after the dispatch of the Integrated Report for the financial year 2023-24 but before the cut-off date are requested to obtain the User ID and Password by sending a request to Link Intime at insta.vote@linkintime.co.in or to the Company at investor.relations@lodhagroup.com. However, if a member is already registered with Link Intime for remote e-voting, then the members may use their existing User ID and Password and cast their vote.
5. Members attending the AGM who have not cast their vote by remote e-voting shall be eligible to cast their vote through e-voting during the AGM. Members who have voted through remote e-voting shall be eligible to attend the AGM, however, they shall not be eligible to vote at the meeting.
6. The instructions for remote e-voting and e-voting during the AGM for Members holding shares in dematerialised mode, physical mode and for members who have not registered their email addresses has been provided in the Notice convening the AGM. Instructions for attending the AGM through VC/OAVM are also provided in the Notice of the AGM.
7. The Company has appointed Mr. Shravan A. Gupta, Practicing Company Secretary (CP No. 9990) to act as the Scrutiniser for conducting voting process in a fair and transparent manner.
8. In case of any queries / grievances, please refer to the Frequently Asked Questions ('FAQ') and InstaVote e-voting manual available under Help section at https://instavote.linkintime.co.in/ or call on (022) 4918 6000 or send a request to Mr. Rajiv Ranjan, Link Intime, at insta.vote@linkintime.co.in; Address- Link Intime India Private Limited, C-101, 247 Park, LBS Marg, Vikhroli West, Mumbai - 400 083.

Manner of Registration / Updating the email addresses

Members may note that as per the provisions of the SEBI Circular No. SEBI/HO/MIRSD/MIRSD-PoD-1/P/CIR/2023/37 dated March 16, 2023 (being part of the SEBI Master Circular No. SEBI/HO/MIRSD/POD-1/P/CIR/2024/37 dated May 7, 2024), it is mandatory for all members holding shares in physical form to furnish PAN, Choice of Nomination, Contact details (Postal Address with PAN and Mobile Number), Bank A/c details and Specimen Signature for their corresponding folio numbers.

Members may register / update the details in the prescribed Form ISR-1 and other relevant forms with the RTA of the Company i.e., Link Intime India Private Limited ('Link Intime') which can be accessed from Company's website at www.lodhagroup.in or from the RTA's website at https://liiplweb.linkintime.co.in/client-downloads.html.

In accordance with the above circulars, dividends, in respect of physical folios wherein any of the above KYC details are not updated before the cut-off date, will be held back by the Company. Members may please note that the same will be released electronically only upon updating the KYC details.

Record Date and Payment of final dividend

The record date for the purpose of determining entitlement of members for the dividend for financial year 2023-24 is Friday, August 16, 2024 ('Record Date'). The dividend, if approved by the members will be paid on or after Monday, August 26, 2024 to the members whose names appear in the Registrar of Members or Register of Beneficial Owners (as the case may be), as on the Record Date.

TDS on Dividend

Members may note that as per the Income Tax Act, 1961, dividend income is taxable in the hands of the Members and the Company is required to deduct tax at source (TDS) from dividend paid to the Members at rates prescribed in the Income Tax Act, 1961. Members are requested to submit the relevant documents for TDS exemption/lower TDS deduction in accordance with the provisions of the Income Tax Act, 1961 at https://liiplweb.linkintime.co.in/formsreg/submission-of-form-15g-15h.html

For Macrotech Developers Limited
Sd/-
Sanjyot Rangnekar
Company Secretary & Compliance Officer

Place: Mumbai
Date: June 29, 2024

WENDT

WENDT (INDIA) LIMITED

CIN:L85110KA1980PLC003913
Regd. Office: Flat. No. A2-105, Cauvery Block, National Games Housing Complex, Koramangala, Bangalore - 560047. Telephone: +91-4344-405500; Telefax:+91-4344-405620 / 405630.
E-mail: investorservices@wendtindia.com, Web: www.wendtindia.com

NOTICE

Notice is hereby given that the 42nd Annual General Meeting ('AGM') of the Members of Wendt (India) Limited will be held at **03.00 p.m. IST** on **Monday, 22nd July 2024** through Video Conferencing ('VC') or Other Audio Visual Means ('OAVM') in accordance with the provisions of Companies Act, 2013, the Rules made thereunder, the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (as amended from time to time) and the circulars issued by the Ministry of Corporate Affairs ('MCA') as well as the Securities and Exchange Board of India ('SEBI') to transact the ordinary and special businesses contained in the Notice convening the AGM dated 24th June 2024. The AGM Notice and the Annual Report (collectively known as 'the AGM documents') comprising the Audited Standalone Financial Statements for the year ended 31st March 2024, Directors' Report and Auditors' Report thereon as well as the Audited Consolidated Financial Statements and Auditors' Report thereon for the year ended 31st March 2024 has been sent electronically to such Members whose e-mail addresses are registered with their respective Depository Participants ('DPs') or the Company's Registrar and Share Transfer Agent ('RTA') viz. M/s. KFin Technologies Limited. The above-mentioned documents are also available on the Company's website **www.wendtindia.com**, the website of Stock Exchanges viz. BSE Limited at **www.bseindia.com**, National Stock Exchange of India Limited at **www.nseindia.com** as well as **evoting.kfintech.com**, website of the RTA. Members may note that no physical/hard copies of the AGM documents would be sent or provided in view of the exemptions provided by the MCA. However, in line with SEBI Master Circular dated 11th July 2023, hard copy of AGM documents will be sent to those Members who specifically request for the same. In respect to the receipt of hard copy of AGM documents, Members are requested to drop an e-mail to **einward.ris@kfintech.com** or **investorservices@wendtindia.com**, duly quoting their Folio details.

Detailed instructions to Members for registration/updation of their PAN, KYC (including e-mail addresses, bank account details etc.), Nomination details and manner of participating in the 42nd AGM through VC/OAVM including voting through electronic means is set out in the Notice convening the AGM and is also available on the website of the Company.

Notice is also hereby given pursuant to the provisions of Section 91 of the Companies Act, 2013 read with applicable Rules made thereunder and pursuant to Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, that the Register of Members and Share Transfer Books of the Company will remain closed from Monday, 15th July 2024 to Monday, 22nd July 2024 (both days inclusive) for the purpose of determining the Members entitled to receive the Final Dividend for the year ended 31st March 2024, if declared at the AGM.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended from time to time) and the provisions of Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and circulars issued by MCA and SEBI, the Members are provided with the facility to cast their votes electronically, through the e-voting services provided by M/s. KFin Technologies Limited on all resolutions set forth in the Notice. The voting rights shall be in proportion to shares held by the Members as on 15th July 2024 being the cut-off date. Any person who becomes a Member of the Company after the dispatch of AGM Notice and holding shares as on the cut-off date, i.e. 15th July 2024 may obtain the User ID and Password by contacting the RTA's Toll Free No. i.e. 1-800-3094-001 or by sending an e-mail request to **evoting@kfintech.com** or **einward.ris@kfintech.com** or **investorservices@wendtindia.com**. Please note that member(s) holding shares as on cut-off date will only be entitled to avail the facility of remote e-voting or voting on the date of the AGM.

The remote e-voting period shall commence at 9.00 a.m. (IST) on Thursday, 18th July 2024 and ends at 5.00 p.m. (IST) on Sunday, 21st July 2024. During this period, Members holding shares either in physical form or in dematerialised form, as on the cut-off date i.e. 15th July 2024, may cast their vote electronically in the manner set out in the AGM Notice. The remote e-voting module shall be disabled for voting thereafter. Once the vote on a resolution is cast, the Member will not be allowed to change it subsequently. A Member can participate in the AGM through Video Conferencing/Other Audio Visual Means even after exercising the right to vote through remote e-voting but will not be allowed to vote again during the AGM through Instapoll. Members not opting for remote e-voting will be offered the facility to vote during the AGM through Instapoll. A Member can opt for only one mode of voting i.e. either through remote e-voting or e-voting through Instapoll during AGM.

In case of queries or grievances pertaining to e-voting, members may contact Ms. Krishna Priya Maddula, Senior Manager - Corporate Registry, M/s. KFin Technologies Limited, Selenium Tower B, Plot 31 & 32, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad - 500 032; **Tel: 040-67162222; Toll Free No. 1-800-3094-001**, E-mail: **einward.ris@kfintech.com**.

By Order of the Board
For Wendt (India) Limited
Sd/-
Arjun Raj P
Company Secretary

Date: June 30, 2024
Place: Bengaluru

BAJAJ FINSERV

BAJAJ FINANCE LIMITED

Notice of 37th Annual General Meeting and e-voting information

NOTICE is hereby given that 37th Annual General Meeting ('AGM') of the members of the Company is scheduled to be held on Tuesday, 23 July 2024 at 3:30 pm at Hotel Hyatt Regency, Viman Nagar Pune - 411 014, to transact the business as set out in the Notice convening 37th AGM. The said Notice along with Proxy form, attendance slip and Annual Report for the financial year 2023-24 has been sent to the members holding shares as on Friday, 14 June 2024 (cut-off date for the purpose of dispatch of Notice) (i) through email at their registered email-ID; and (ii) through physical copy to the members who have not registered their email-ID, through prescribed mode. Physical copies of the said documents will be made available, free of cost, to members who request the same.

The aforesaid documents are available on the Company's website at **https://www.aboutbajajfinserv.com/finance-investor-relations-annual-reports**, on the website of the Stock Exchanges i.e. BSE Limited at **www.bseindia.com**, National Stock Exchange of India Limited at **www.nseindia.com** and on the website of KFin Technologies Ltd. ('KFin') at **https://evoting.kfintech.com**

Pursuant to provisions of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations'), the Company is also providing facility of one-way live webcast of the proceedings of 37th AGM. More information on the webcast is available in the Notice of 37th AGM.

The Board of Directors, at its meeting held on 25 April 2024, has recommended payment of dividend at ₹ 36 per equity share (1800%) of the face value of ₹ 2. Subject to the provisions of section 126 of the Companies Act, 2013 ('the Act'), dividend on equity shares, if declared at the 37th AGM, will be credited/dispatched on or about Friday, 26 July 2024 or Saturday, 27 July 2024, to all those members holding shares as on closing hours on Friday, 21 June 2024.

In compliance with provisions of section 108 of the Act and rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, and regulation 44 of the SEBI Listing Regulations and SEBI circular dated 11 July 2023, the members are hereby further notified that:

a) The Company is providing e-voting facility to its members to cast their vote by electronic means on the resolutions set out in the Notice of AGM. KFin has been appointed as e-voting service provider for 37th AGM.
b) Remote e-voting shall commence from Saturday, 20 July 2024 (9:00 a.m.) and shall end on Monday, 22 July 2024 (5:00 p.m.). Remote e-voting shall not be allowed beyond 5:00 p.m. on Monday, 22 July 2024.
c) Cut-off date for the purpose of e-voting shall be Tuesday, 16 July 2024 ('cut-off date'). A person whose name is recorded in the register of members or in the register of beneficial owners as on the said date shall only be entitled to avail the facility of remote e-voting as well as e-voting at the AGM.
d) Persons who have acquired shares and become members of the Company after the dispatch of Notice and who are eligible shareholders as on the cut-off date, may obtain the User ID and Password from KFin by sending request on **evoting@kfintech.com** from registered email-ID. In case the email-ID is not registered, such members are requested to register/update the same with the respective depository participants ('DP').
e) Members present at the meeting and who have not cast their votes on the resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system at the AGM. The instructions for voting at the AGM are provided in the Notice.
f) Members who have cast their votes by remote e-voting prior to the AGM may also attend/participate in the AGM but shall not be allowed to vote again at the AGM.
g) User ID and password for remote e-voting is sent in the email, where Notice is sent by email and is printed on the attendance slip sent along with Notice, where Notice is sent in physical form.
h) In case of any queries/grievances, related to e-voting, members may refer the Frequently Asked Questions ('FAQs') and e-voting user manual available at **https://evoting.kfintech.com**. Further, members may reach out at the contact details mentioned below for addressing e-voting related grievances:

Mr. Mohd. Mohsin Uddin Senior Manager KFin Technologies Ltd. Unit: Bajaj Finance Ltd. Selenium Building, Tower-B, Plot No. 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddi, Telangana - 500 032. Email-ID: **mohsin.mohd@kfintech.com** **einward.ris@kfintech.com** Toll free no.: 1800 309 4001	1. Mr. R Vijay Company Secretary 2. Ms. Shruti Khandelwal Lead-Secretarial 3rd Floor, Panchshil Tech Park, Viman Nagar, Pune- 411 014 Email-ID: **investor.service@bajajfinserv.in** Tel No.: (020) 7157 6403

i) Individual shareholders holding shares in dematerialised mode may reach out at the below contact details for any issues in respect of e-voting through Depository(ies) (i.e., NSDL and CDSL):

NSDL	CDSL
Email ID: evoting@nsdl.com Toll free no.: (022) 4886 7000	Email ID: helpdesk.evoting@cdslindia.com Toll free no.: 1800 22 55 33

Members who have not registered their email ID and address and therefore did not receive the Annual Report for FY2024 and Notice of the 37th AGM, are requested to update the same by submitting Form ISR-1 available on the website of the Company at **https://www.aboutbajajfinserv.com/finance-investor-relations-investor-request-forms**, duly filled and signed along with requisite supporting documents to KFin in case of physical holding. The request will be registered subject to the compliance with the requirements of SEBI in this regard. In case of demat holding, members are requested to reach out to their respective DPs for updating the above-mentioned details.

For **Bajaj Finance Limited**
Sd/-
R Vijay
Company Secretary

Place: Pune
Date: 29 June 2024

CIN: L65910MH1987PLC042961 | **Regd. Office:** Akurdi, Pune-411 035
Tel No.: (020) 7157 6403 | **Fax No.:** (020) 7157 6364
Email ID: investor.service@bajajfinserv.in
Website: https://www.aboutbajajfinserv.com/finance-about-us

PTL Enterprises Ltd.

Regd. Office: 3rd floor, Areekal Mansion, Near Manorama Junction, Panampilly Nagar, Kochi, Kerala-682036
CIN – L25111KL1959PLC009300; **Website** – www.ptlenterprise.com, **Email** – investors@ptlenterprise.com; **Tel:** 0484-4012046, 4012047, **Fax:** (0484) - 4012048

NOTICE OF 63rd ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATIONS

The Notice is hereby given that:

The 63rd Annual General Meeting (AGM) of the members of the Company will be held on Wednesday, July 24, 2024 at 02:30 P.M., IST, through Video Conferencing ("VC") to transact the business, as set out in the Notice of AGM in compliance with the applicable provisions of the Companies Act, 2013 (The Act), the rules framed thereunder read with latest General Circular Number 09/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs and Circular Number SEBI/ HO/CFD/CFD-PoD-2/P/ CIR/2023/167 dated October 07, 2023, issued by Stock Exchange Board of India to transact the business that will be set forth in the Notice of the meeting ("collectively called as Circulars") without the physical presence of members at common venue.

In compliance with the above Circulars, electronic copies of the Notice of the 63rd AGM along with integrated Annual Report of the Company for the financial year ended March 31, 2024 have been sent on July 28, 2024, electronically, to the members whose email id(s) are registered with the Company/RTA or Depository Participant(s) as on June 21, 2024. The Notice along with Annual Report is also available on the website of the Company, www.ptlenterprise.com and on the website of the Stock Exchange i.e. BSE Ltd. and National Stock Exchange Ltd. at www.bseindia.com and www.nseindia.com respectively, where the Company's shares are listed. The documents pertaining to the items of business to be transacted in the AGM shall be available for inspection upon login at NSDL e-voting system at https://www.evoting.nsdl.com.

Instructions for Remote e-voting and e-voting at the time of AGM:

- Members holding shares in demat form and have not updated their KYC details are requested to register email and other KYC details with their Depositories through their DP. Members who are holding shares in the physical form and their email addresses are not registered with the Company/their respective Depository participant, are requested to register their email address at the earliest by sending duly filled and signed Form ISR-1 for registering PAN, KYC (Details of changes or updation thereof) via email at lalitap@alankit.com or at Registrar and share Transfer Agent, Alankit Assignments Limited at 205-208 anarkali Complex Jhandewalan Extension New Delhi 110055, from their registered email id for receiving the Notice of 63rd AGM along with integrated Annual Report for the financial year ended March 31, 2024. The Notice of the AGM contains the instructions regarding the manner in which the shareholders can cast their vote through remote e-voting or by e-voting at the time of AGM and join the AGM through VC.
- The Members holding shares either in physical form or in dematerialized form as on the cut-off date i.e. Wednesday, July 17, 2024, may cast their vote electronically on the business as set out in the Notice of AGM through electronic voting systems of NSDL. All the members are informed that :-
  - i. The business as set out in the Notice of AGM may be transacted through remote e-voting or e-voting at the time of AGM
  - ii. The remote e-voting shall commence on Sunday, July 21, 2024 (10:00 A.M.) (IST)
  - iii. The remote e-voting shall end on Tuesday, July 23, 2024 (05:00 P.M.) (IST)
  - iv. The cut-off date for determining the eligibility to vote by electronic means is Wednesday, July 17, 2024 and a person who is not a member as on the cut-off date should treat this notice for information purpose only;
  - v. Person, who acquires shares of the Company and become Member of the Company after sending of the Notice of AGM and holding shares and eligible to vote, can follow the process for generating the login ID and password as provided in the Notice of the AGM. If such a person is already registered with NSDL for e-voting existing user ID and password can be used for casting vote;
  - vi. Members may note that :-
    - ➢ the remote e-voting module shall be disabled by the NSDL after the aforesaid date and time for voting and once the vote on a resolution is casted by the Member, the Member shall not be allowed to change it subsequently.
    - ➢ the Members who have casted their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their vote again;
    - ➢ a person whose name is recorded in the register of Members or in the register of beneficial owners maintained by the depositories as on the cut-off date only shall be entitled to avail the facility of remote e-voting as well as voting at the AGM.
    - ➢ The documents pertaining to the items of business to be transacted in the AGM shall be available for inspection upon login at NSDL e-voting system at https://www.evoting.nsdl.com.
- The Members may also note that the Board of Directors at their meeting held on May 14, 2024, had recommended a final dividend at the rate of Rs. 1.75 (One Rupee and Seventy-Five Paisa only) per equity share of Re.1/- (One Rupee) for the Financial Year 2023-24, subject to the approval of the Members. The dividend will be paid to the Members whose name appear in Register of Members as on Record Date i.e., Friday, July 12, 2024, through various online modes or dividend warrant within the stipulated time.
- Members may note that as per the Income Tax Act, 1961, dividend income is taxable in the hands of the Members and the Company is required to deduct tax at source ('TDS') from dividend paid to the Members at rates prescribed in the Income Tax Act, 1961 In order to enable the Company to determine the appropriate TDS rate as applicable, Members are requested to submit the documents in accordance with the provisions of the Income Tax Act, 1961 and Rules thereto.(For detail refer notice of AGM-point number 25)
- In case of any queries including issues and concerns related to remote e-voting or to access and participate in the meeting through VC, you may refer the Frequently Asked Questions (FAQ's) for shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com.
  - ➢ Send a request at evoting@nsdl.com or call on 022-4886 7000.
  - ➢ Contact, Mr. Amit Vishal, Deputy vice president, NSDL at the designated email ID: AmitV@nsdl.co.in or
  - ➢ Contact Ms. Pallavi Mhatre, Senior Manager, NSDL at the designated email ID: pallavid@nsdl.co.in

This Notice is being issued for the information and benefit of all the Members of the Company in compliance with the applicable circulars.

For PTL Enterprises Ltd.
Sd/-
Pradeep Kumar
Company Secretary and Compliance Officer

Date : June 29, 2024
Place: Gurugram

Form-A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
DHAIRYA IT ADVISORY PRIVATE LIMITED

1	Name of the Corporate Person	Dhairya IT Advisory Private Limited
2	Date of Incorporation of Corporate Person	13th April, 2010
3	Authority under which Corporate Person is incorporated / registered	Registrar of Companies - Kolkata
4	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U72100WB2010PTC237673
5	Address of the Registered Office and Principal Office (if any) of the Corporate Person	207 Maharshi Debendra Road 7th Floor, Room No.126A, Jhunjhunwala Building, Kolkata, West Bengal, India, 700007
6	Liquidation Commencement date of the Corporate Person	26th June, 2024
7	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Hansraj Jaria Add: 36, Abinash Sashmal Lane, Beleghata, Phoolbagan, Near Pawanputra Hotel, Kolkata, West Bengal, 700010. Email: dhairya.volliq@gmail.com (M): 9836400884 | 9831648654 IBBI Reg. No.: IBBI/IPA-002/IP-N00835/2019-2020/12663
8	Last date for submission of claims	26th July, 2024

Notice is hereby given that the Dhairya IT Advisory Private Limited has commenced voluntary liquidation on 26th June, 2024.

The stakeholders of Dhairya IT Advisory Private Limited are hereby called upon to submit a proof of their claims, on or before 26th July, 2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Hansraj Jaria
Liquidator

Date: 30th June, 2024 | Place: Kolkata

EAST COAST RAILWAY

e-Tender Notice No. ETCECONIVSKP 2024027, Dated : 24.06.2024

Name of work: KOTTAVALASA-KORAPUT DOUBLING PROJECT : SUPPLY, INSTALLATION AND INSTRUMENTATION, 3D MONITORING OF 7 NOS. OF SINGLE LINE TUNNELS OF TOTAL LENGTH 20,060M APPROXIMATELY BETWEEN SIVALINGAPURAM AND BORRAGUHALU STATIONS KM. 45.483 TO KM. 72.550 OF WALTAIR DIVISION, EAST COAST RAILWAY.

Approx. Cost of the work: ₹ 1232.09 Lakhs, EMD : ₹ 7,66,100.00, Completion period of the Work : 40 (Forty) Months.

Tender closing date & time: At 1200 hrs on 25.07.2024.

No manual offers sent by Post/Courier/Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and receive in time. All such manual offers shall be considered invalid shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-tender is available in website www.ireps.gov.in The prospective tenderers are advised to revisit the website fifteen days before the date of closing of tender to note any changes/corrigenda issued for this tender. The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS Portal. Only registered tenderer/bidder can participate on e-tendering.

The tenderers should read all instructions to the tenderers carefully and ensure compliance of all instructions including check lists, para 3.1 (additional check-list) of tender form (Second sheet) Annexure-I chapter 2 of Tender documents, submission of Annexure-B duly verified and signed by Chartered Account.

Chief Administrative Officer (CON)
PR-37/CH/24-25 Bhubaneswar

यूको बैंक UCO BANK
(A Government of India Undertaking)

Saltlake Zonal Office, 3 & 4 DD Block 1st Floor, Saltlake City, Sector - I Kolkata - 700064

GENERAL NOTICE FOR RELOCATION OF BRANCHES

Contact No. : 033-44559164
Email : zosaltlake.gad@ucobank.co.in

This is to Notify the General Public, Customers, Locker Hirers that UCO Bank is going to relocate its Branch Premises of Sankarhati and Mahiari after 60 days of this intimation. Please go through our website **www.ucobank.co.in** for details.

Zonal Manager, Saltlake Zone

EAST COAST RAILWAY

Tender Notice No. : WAT-TRD-83C-23-24 DT260624

Name of work with its location: HIRING OF 1 NO. ROAD VEHICLE i.e. TATA 207 DI EX OR EQUIVALENT FOR DEPARTMENTAL USE OF PSI DEPOT AT DILIMILI OF WALTAIR DIVISION FOR 36 MONTHS.

Value of Tender : ₹ 19,83,052.25, EMD: ₹ 39,700.00, Cost of Tender Form: ₹ 3,540.00, Completion period of the work: 36 Months from the date of Letter of Acceptance (LOA).

Tender closing date & time: At 1500 hrs. on 18.07.2024.

Complete information including e-tender documents of the above e-tender is available in website : www.ireps.gov.in

Sr. Divisional Electrical Engineer/TRD, Waltair
PR-258/P/24-25

Belun Dhamasin Gram Panchayat

Roshna, Pandua, Hooghly

Notice Inviting e-Tender

e-Tender is hereby invited from resourceful, experienced, bonafide, reputed Contractors for execution different development works vide **Memo No.: 26 (24-25)/BDGP, NIT No.: BDGP/02/24-25 (Sl. 1-7), Date: 26.06.2024 & 27(24-25)/BDGP, NIT No.: BDGP/03/24-25 (Sl. 1-9), Date: 27.06.2024. Fund- CFC/15thFC(Tied).** Bid Submission Start Date: **26.06.2024 (NIT-02), 27.06.2024 (NIT-03) at 06:00 PM.** Bid Submission End Date: **05.07.2024 (NIT-02), 06.07.2024 (NIT-03) up to 12.00 PM.** Bid Opening Date for Technical : **10.07.2024 (NIT-02), 11.07.2024 (NIT-03) at 12.00 PM.** For details visit **www.wbtenders.gov.in** & undersigned GP office.

Sd/-
Pradhan
Belun Dhamasin Gram Panchayat

EAST COAST RAILWAY

e-Tender Notice No. SNTPBBS-052024-IPEXCHANGE

Name of Work: REPLACEMENT OF EXISTING TDM EXCHANGE TO IP SERVER & MIGRATION TO SIP TRUNK ON ASTERISK SOFTWARE PLATFORM IN KHURDA ROAD (KUR), SAMBALPUR (SBP) & WALTAIR (WAT) DIVISION OVER EAST COAST RAILWAY.

Approximate Advertised Value: ₹ 15,86,83,861.00, EMD: ₹ 9,43,400.00, Period of Completion: 12 Months.

Date & time of tender closing: At 1100 hrs. on 25.07.2024.

No manual offers sent by Post/Courier/Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-tender is available in website : **www.ireps.gov.in**

Note : The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes/corrigendum issued for this tender.

Dy. Chief Signal & Telecom Engineer, (Tele & NW), Bhubaneswar
PR-36/CH/24-25

বন্যা থেকে গ্রামবাসীকে বাঁচাতে উঁচু রাস্তার দাবিতে খানাকুলে বিক্ষোভ

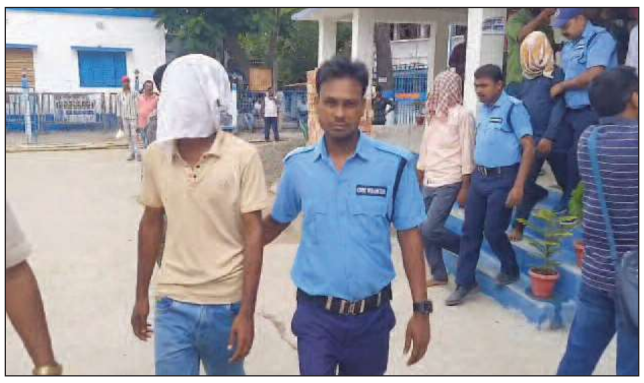
নিজস্ব প্রতিবেদন, আরামবাগ: রাস্তা উঁচু করার দাবিতে এবার পথে নামল আরামবাগ মহকুমার খানাকুলের গড়েরঘাটের জগদীশতলা এলাকার গ্রামবাসীরা। শনিবার বেলায় রীতিমতো হাতে প্ল্যাকার্ড, পোস্টার, ব্যানার নিয়ে আরামবাগ গড়েরঘাট রাস্তায় বিক্ষোভ দেখান তারা। বিক্ষোভের পাশাপাশি তারা অবরোধ করেন। বিক্ষোভ ও অবরোধে সামিল হন স্থানীয় জগৎপুর পঞ্চায়েতের বিজেপি সদস্যও। শুধু বিজেপিই নয়, এলাকার সমস্ত রাজনৈতিক দলেরই মানুষ জন এক হয়ে এলাকার মানুষের স্বার্থে এই আন্দোলনে নামেন।

বিক্ষোভকারীদের দাবি, গড়েরঘাট থেকে আরামবাগ যাওয়ার মাঝে গড়েরঘাট সংলগ্ন এলাকায় রাস্তা অত্যন্ত নিচু। পাশ্ববর্তী রূপনারায়ণ নদীর জল বাড়লেই রাস্তার উপর উঠে আসে জল। প্লাবিত হয়ে পড়ে প্রায় এক কিলোমিটার নিচু হয়ে যাওয়া অংশ। এর ফলে খানাকুলের অন্যান্য এলাকা থেকে যোগাযোগ প্রায় বিচ্ছিন্ন হয়ে পড়ে জগৎপুর সহ আশেপাশের এলাকার কয়েক হাজার মানুষ। তাই রাস্তা উঁচু করার দাবিতে বিক্ষোভে সামিল হন তারা। রাস্তায় প্রায় সারা বছরই জল থাকে। এতে মুমূর্ষু রোগী থেকে শুরু করে ছাত্রছাত্রী ও সমস্ত ধরনের মানুষ এই রাস্তা দিয়ে যাতায়াত করতে পারে না। বার বার বিভিন্ন দপ্তরকে জানানো সত্ত্বেও কোনও কাজই হয়নি। তাই এদিন গ্রামের অধিকাংশ মানুষই পথে নামেন। অবরোধের জেরে বেশ কিছুক্ষণ রাস্তা স্তব্ধ হয়ে যান চলাচল বন্ধ থাকে। স্থানীয় মানুষ কালীকৃষ্ণ মান্না বলেন, প্রতি বছর এই রাস্তাটি বন্যায় ডুবে যায়। যোগাযোগ ব্যবস্থা অচল হয়ে যায়। রাস্তা উঁচু করার দাবিতে বিক্ষোভ চলছে। স্থানীয় পঞ্চায়েত সদস্য অশোক কান্তি বলেন, বন্যার সময় ছাত্র ছাত্রীদের স্কুল বন্ধ হয়ে যায়। এমনকী রোগীদের হাসপাতালে ভর্তি পর্যন্ত করা যায় না।

বেআইনি অস্ত্রের কারবার, পুলিশের হাতে গ্রেপ্তার মানিকচকের বিজেপি নেতা-সহ ৬

নিজস্ব প্রতিবেদন, মালদা: বেআইনি অস্ত্র কারবারের সঙ্গে যুক্ত থাকার অভিযোগে পুলিশের হাতে গ্রেপ্তার হল মানিকচকের বিজেপি দলের এক গ্রাম পঞ্চায়েত প্রধান। শনিবার ঘটনাটি ঘটেছে মানিকচক থানার নাজিরপুর গ্রাম পঞ্চায়েতের হরিপুর এলাকায়। এই ঘটনায় ধৃত বিজেপি নেতা সহ মোট ছয়জনকে গ্রেপ্তার করেছে পুলিশ।

পুলিশ জানিয়েছে, ধৃত নাজিরপুর গ্রাম পঞ্চায়েত প্রধানের নাম দেবাশিস মণ্ডল। পাশাপাশি তার সঙ্গে আরও যে পাঁচজন গ্রেপ্তার হয়েছে তাদের নাম অনন্ত মণ্ডল, জয়ন্ত মণ্ডল, সুমিত মণ্ডল, শ্রবণ মণ্ডল এবং সঞ্জীব মণ্ডল। ধৃতদের কাছ থেকে উদ্ধার হয়েছে একটি সেভেন এমএম পিস্তল, ৮টি কার্তুজ, দুটি মোটর বাইক এবং নগদ ১২০০০ টাকা।



পুলিশ সূত্রে জানা গিয়েছে, এদিন হরিপুর এলাকার একটি আমবাগানে ৮ থেকে ১০ জন বেআইনিভাবে অস্ত্র কারবারের লেনদেন করছিল। সেই খবর গোপন সূত্রে পেয়েই পুলিশ অভিযান চালায়। তবে বাকি কয়েকজন পালিয়ে যায়। আর অভিযানের সময় হাতেনাতে ধরা পড়ে যায় স্থানীয় বিজেপি নেতা তথা নাজিরপুর গ্রাম পঞ্চায়েত প্রধান দেবাশিস মণ্ডল সহ ৬ জন। কি কারণে এই অস্ত্রগুলি সংগ্রহ করা হচ্ছিল সেই ব্যাপারেও তদন্ত শুরু করেছে পুলিশ। ধৃতদের এদিন আদালতে পেশ করে মানিকচক থানার পুলিশ। মানিকচকে বেআইনি অস্ত্র কারবারের সঙ্গে যুক্ত থাকার ঘটনায় বিজেপি নেতা গ্রেপ্তারের পর মালদা রাজনৈতিক সমালোচনা। তৃণমূলের জেলার সহ-সভাপতি বাবলা সরকার বলেন, বিজেপির দলের সঙ্গে যে দুষ্কৃতীদের যোগাযোগ রয়েছে, তা এদিনের ঘটনায় আরও একবার প্রমাণ হয়ে গিয়েছে।

যদিও আদালতে যাওয়ার পথে ধৃত বিজেপি নেতা দেবাশিস মণ্ডল জানিয়েছেন, তাকে ষড়যন্ত্র করে ফাঁসানো হয়েছে। এই ঘটনার সঙ্গে তিনি কোনওভাবে যুক্ত নন।

ফুটপাত দখলমুক্ত নিয়ে ভিন্ন চিত্র বনগাঁয় নিজেরাই দোকান সরাচ্ছেন ব্যবসায়ীরা

নিজস্ব প্রতিবেদন, বনগাঁ: ফুটপাত দখলমুক্ত নিয়ে ভিন্ন চিত্র বনগাঁতে। ফুটপথ জবরদখল মুক্ত করতে ৪৮ ঘণ্টা সময় বেঁধে দেওয়ার মধ্যেই দোকান সরাতে শুরু করেছে একাংশের ব্যবসায়ীরা। ব্যবসায়ীদের কাছে নিজে থেকে সরিয়ে নিতে আবেদন কাউন্সিলরদের নেতৃত্বে থাকা পুর প্রতিনিধি দলের। মুখ্যমন্ত্রী মমতা বন্দ্যোপাধ্যায়ের নির্দেশের পরেই রাজ্যের বিভিন্ন প্রান্তের পুরসভা সরকারি জায়গা জবরদখল মুক্ত করতে জোর জবরদস্তি বুলডোজার চালাচ্ছে। নিজেদের রুটি-রুজি হারিয়ে কান্নায় ভেঙে পড়ছে অনেক ব্যবসায়ী। সেখানে বলা যেতে পারে ভিন্ন চিত্র বনগাঁতে। বনগাঁ পুরসভার পক্ষ থেকে মুখ্যমন্ত্রীর নির্দেশের পরেই পুরসভার পক্ষ থেকে মাইক প্রচারের মাধ্যমে ৪৮ ঘণ্টার মধ্যে জবরদখল মুক্ত করতে বলা হয় ব্যবসায়ীদের। শনিবার ৪৮ ঘণ্টা অতিক্রম করেছে আর পুরসভার বেঁধে দেওয়া সময়ের মধ্যেই বনগাঁ রেলবাজার ব্যবসায়ী সমিতি ও যশোর রোড ব্যবসায়ী সমিতির অনেক ব্যবসায়ী তাদের ফুটপথের উপরে থাকা অংশ নিজেরাই ভেঙে নেন। বনগাঁ পুরসভার পক্ষ থেকে দুটি ব্যবসায়ী সমিতিকে ধন্যবাদ জানিয়ে যারা এখনো ফুটপথ দখলমুক্ত করেননি তাদের দোকান সরাতে পুরসভার পক্ষ থেকে আজও প্রচার করা হয়। অন্যদিকে বনগাঁ পুরসভার ১৫ নম্বর ওয়ার্ডের কাউন্সিলর অমিতাভ দাসের নেতৃত্বে পুর প্রতিনিধিদল দোকানদারদের কাছে গিয়ে ফুটপথের উপরে থাকা দোকানের অংশ সরিয়ে নেওয়ার জন্য আবেদন জানাতে থাকে। এই বিষয়ে ফুটপাতের উপরে থাকা এক দোকানদার জানিয়েছেন পুরসভার পক্ষ থেকে আমাদেরকে দোকান সরিয়ে নেওয়ার জন্য আবেদন জানিয়েছে। আমরা নিজেরাই দোকান সরিয়ে নেব। এক্ষেত্রে পুরসভাকে আমরা সহযোগিতা করব। বনগাঁ পুরসভার ১৫ নম্বর ওয়ার্ডের কাউন্সিলর অমিতাভ দাস জানিয়েছেন মমতা বন্দ্যোপাধ্যায় নির্দেশ সাধারণ ব্যবসায়ীরা অনেকেই মেনে নিয়ে তারা দোকান সরিয়ে নিয়েছেন। যারা এখনো দখল মুক্ত করেনি তাদের কেউ সরিয়ে নিতে অনুরোধ করছি আগামী এক সপ্তাহের মধ্যে। আশা করছি দোকানদাররাই দখল মুক্ত করে দেবে ফুটপথ। বনগাঁ পুরসভার চেয়ারম্যান গোপাল শেঠ জানিয়েছেন, যারা পুরসভার অনুরোধ শুনে ইতিমধ্যেই দোকান সরিয়ে নিয়েছে আমরা তাদেরকে ধন্যবাদ জানিয়ে প্রচার করছি এবং যারা এখনো কোনো সরাননি আগামী এক সপ্তাহের মধ্যে তারাও দোকান সরিয়ে নেবে বলে ব্যবসায়ী সমিতি আমাদেরকে জানিয়েছে।

এবার হকার উচ্ছেদ নদিয়ার কৃষ্ণনগরে

নিজস্ব প্রতিবেদন, নদিয়া: এবার হকার উচ্ছেদে শুরু হল নদিয়ার কৃষ্ণনগরে। শনিবার সকাল থেকেই সদর মহকুমা শাসকের উপস্থিতিতে বুলডোজার চালানো হয় রাস্তার ধারের সমস্ত ফুটপাতের দোকানগুলোতে। কৃষ্ণনগর পুরসভা সহ নদিয়া জেলা প্রশাসনের পক্ষ থেকে প্রচার করা হচ্ছিল অস্থায়ী দোকান সরিয়ে দেওয়ার জন্য। ২৮ তারিখ ছিল তার চূড়ান্ত শেষ সময়সীমা। আর বৃষ্টির মধ্যেই ফুটপাতের ব্যবসায়ীরা দোকানের মালপত্র সরানোর আগেই বুলডোজার দিয়ে ভেঙে দেওয়া হয়। রাস্তার ধারে ফুটপাতে থাকা সমস্ত দোকান ভাঙার পর একরাশ ক্ষোভ উগড়ে দেন স্থানীয় দোকানদাররা। যদিও ফুটপাত উচ্ছেদের বিষয়ে সাংবাদিকদের সামনে কোনও কিছু বলতে চাননি সদর মহকুমা শাসক সরদ্বতী চৌধুরী। তবে হঠাৎ করে নদিয়ার কৃষ্ণনগর পুর এলাকার ডিএম অফিস সংলগ্ন এলাকা সহ রেজিস্ট্রি অফিস এবং কোতোয়ালি থানার সামনে এই হকার উচ্ছেদের ঘটনায় বিরাট ক্ষতির মুখে পড়তে চলেছে ব্যবসায়ীরা। এ বিষয়ে নদিয়ার জেলাশাসক এস অরুণপ্রসাদ বলেন, নির্দেশ অনুযায়ী আমরা সমস্ত সরকারি জায়গায় যে সমস্ত বাড়িঘর দোকান বাজার রয়েছে তা ফাঁকা করে দেব। এবং যেহেতু রাজ্যের মুখ্যমন্ত্রী মমতা বন্দ্যোপাধ্যায় একমাস সময়সীমা বেঁধে দিয়েছেন আর এই এক মাসের মধ্যেই সরকারি জায়গা দখলমুক্ত করতে হবে। যারা সরকারি জায়গায় ব্যবসা করছিল তারা স্থানীয় পঞ্চায়েতে পুরসভা বা জেলা প্রশাসনের কাছে পুনর্বাসনের জন্য আবেদন করবেন। যদিও এ বিষয়ে ব্যবসায়ীদের বক্তব্য, আমরা দীর্ঘদিন ধরে এখানে ব্যবসা করে খাচ্ছি হঠাৎ করে এই বর্ষার মধ্যে কোনও সময় না দিয়ে সবকিছু ভেঙে ফেলা হল।

ঝাড়গ্রামে চাষের জমিতে উদ্ধার স্বাধীনতার পূর্ববর্তী ইংরেজদের বোমা, আতঙ্ক

অরূপ ঘোষ ● ঝাড়গ্রাম

দীর্ঘ তাপপ্রবাহের পর অবশেষে স্বস্তির বৃষ্টি নেমেছে বঙ্গে! খাতা-কলমে বর্ষাকাল শুরু হয়ে গেলেও বৃষ্টির দেখা সেই ভাবে মিলছিল না। শনিবার বৃষ্টি হওয়ার পরেই চাষের কাজ শুরু করে চাষিরা। ঝাড়গ্রাম জেলার গোপীবল্লভপুর ১ নং ব্লকের ভুলনপুর গ্রামের চাষের জমিতে ট্রাক্টর দিয়ে চাষের সময় হঠাৎই চাষিরা দেখতে পান লোহার সিলিন্ডার আকারের বস্তু। বস্তুটি উপর থেকে মাটিতে ঢাকা হয়ে যাওয়ার কারণে প্রথমে বুঝতে পারেননি তারা। তারপর সেই বস্তুটিকে দেখার পর কোদাল দিয়ে আঘাত করলে বোঝা যায় এটি একটি লোহার তৈরি বস্তু। দীর্ঘদিন মাটির নিচে থাকার ফলে জং পড়ে গেছে। ট্রাক্টরের ড্রাইভার সহ চাষি অবাক হয়ে যান জিনিসটি দেখার পর। তার পরবর্তীতে তারা অনুমান করে, দীর্ঘ কুড়ি বছর আগে ওই ধরনের একটি লোহার বোম পাওয়া গিয়েছিল। বোমাটিকে সেই সময় রাজ্য পুলিশ প্রশাসন ও কেন্দ্রীয় পুলিশ প্রশাসনের সহযোগিতায় বোম স্কোয়াডকে সঙ্গে নিষ্ক্রিয় করা হয়েছিল। এলাকার বাসিন্দা শ্যামাপ্রসাদ মণ্ডল ও বিশ্বজিৎ রাউত জানান, এর অনেক পুরনো গল্প রয়েছে। ১৯৪২ থেকে ৪৭ সালের সময় ইংরেজরা ব্যবহার করত। আগেও অনেকবার এই ধরনের বোম এখানে পাওয়া গিয়েছে। আমরা লোকাল পুলিশ প্রশাসনকে অনুরোধ করব যাতে এই বোমটি এখান থেকে নিয়ে যাওয়া হয়। না হলে এখানকার মানুষজন আতঙ্কিত বোধ করছেন। অনেক চাষি এবার জমি ছেড়ে ভয়ে পালিয়ে গেছে। অতি দ্রুত প্রশাসন বিষয়টির উপর নজর দিলে এলাকায় আতঙ্কের পরিবেশ সৃষ্টি হবে না বলে জানান তারা।

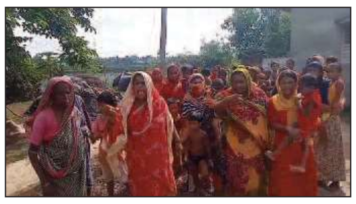
বারাসাত, মধ্যমগ্রামকে দখল মুক্ত করতে উদ্যোগ শুরু

নিজস্ব প্রতিবেদন, বারাসাত: রাজ্যের মুখ্যমন্ত্রী মমতা বন্দ্যোপাধ্যায়ের নির্দেশের পরেই বারাসাত, মধ্যমগ্রামকে দখল মুক্ত করতে উদ্যোগ শুরু পুলিশ, প্রশাসন ও পুরসভাগুলির। সেই মর্মে শুক্রবার সন্ধ্যায় জেলাশাসকের দপ্তরে একটি আলোচনাও করেন খোদ জেলাশাসক, বারাসাত পুলিশ জেলার সুপার, অতিরিক্ত পুলিশ সুপার, বারাসাতের মহকুমাশাসক, এসডিপিও, বারাসাত ও মধ্যমগ্রাম পুরসভা পুরপ্রধান ও দুই থানার ভারপ্রাপ্ত আধিকারিকরা। সেই আলোচনার মধ্যে দিয়ে দুই শহরকে দখল মুক্ত করে শহরবাসীকে নাগরিক স্বাচ্ছন্দ দিতে একাধিক উদ্যোগ নেওয়া হয়েছে।

কলকাতা লাগোয়া রাজ্যের অত্যন্ত গুরুত্বপূর্ণ জেলা উত্তর ২৪ পরগনা। আয়তন ও লোকসংখ্যার দিক থেকে দেশের মধ্যে অন্যতম। জেলাসদর বারাসাত। বারাসাত লাগোয়া মধ্যমগ্রাম। রাজ্যের একমাত্র আন্তর্জাতিক বিমানবন্দর দমদম, তার পাশেই মধ্যমগ্রাম। উত্তর ২৪ পরগনা জেলার গুরুত্বপূর্ণ শহর হিসেবে পরিগণিত হয় বারাসাত ও মধ্যমগ্রাম। এই দুই শহরের ফুটপাত দখল মুক্ত করতে উদ্যোগ নেওয়া হল। বারাসাত পুরসভার পুরপ্রধান অশনি মুখার্জি জানান, শহরকে দখল মুক্ত ও পার্কিং এর সমস্যার সমাধান করতে ভিডিওগ্রাফি করে দেখা হবে। বারাসাতের ১১-১২টি জায়গা চিহ্নিত করা হয়েছে দখলমুক্তির জন্য। এছাড়া আগামী বৃহস্পতিবার থেকে ১২ নম্বর রেলগেটের ব্রিজের নিচে দোকানগুলির সামনের রাস্তার চিহ্নিতকরণ করা হবে। এবং সকলকে নিয়ে আলোচনার মধ্যে দিয়েই সমস্যার সমাধান করে নাগরিক স্বাচ্ছন্দ্য দেওয়া হবে। মধ্যমগ্রাম পুরসভার পুরপ্রধান নিমাই ঘোষ জানান, মধ্যমগ্রামে রাস্তার সামান্য কয়েকটি জায়গায় সমস্যা আছে। তাও সেগুলি স্থায়ী নয়। এছাড়া বেশিরভাগ জায়গাতেই কোনও সমস্যা নেই। সেটুকু সমস্যা আছে তা শীঘ্রই সমাধান করে ফেলা হবে।

গাছ তলায় চলে আইসিডিএস সেন্টার

নিজস্ব প্রতিবেদন, পশ্চিম মেদিনীপুর: আইসিডিএস কেন্দ্রের নিজস্ব ভবন নেই,খোলা আকাশের নিচে যত্রতত্র চলে কেন্দ্র। খোলা আকাশের নিচে গাছের তলায় শিশুদের খাবার রান্না হয়। নিজস্ব ভবন না থাকায় অন্যের বাড়িতে থাকে মিড ডে মিলের সামগ্রী। নিয়মিত মিড ডে মিল রান্না হয় না, তার ওপর সহায়িকার শারীরিক অসুস্থতার কারণে দায়িত্ব সামলান তার স্বামী। আইসিডিএস কেন্দ্রের এই চরম অব্যবস্থার প্রতিবাদে বিক্ষোভে ফেটে পড়লেন এলাকার বাসিন্দারা। সেই সঙ্গে তুললেন নতুন ভবন তৈরির দাবি।



ঘটনা চন্দ্রকোনা ১ নং ব্লকের লালীপুর ১ নং গ্রাম পঞ্চায়েতের শোলা গ্রামের। বছরের পর বছর এভাবেই কেন্দ্র চলছে সেখানে। এই আইসিডিএস কেন্দ্র থেকে ৬০ জন শিশু ও গর্ভবতী মহিলারা খাবার নেন। কেন্দ্রটির দুরবস্থা জানিয়ে একাধিকবার প্রশাসনিক দপ্তরে গিয়েছেন গ্রামবাসীরা। কিন্তু কাজের কাজ কিছু না হওয়ায় শনিবার কেন্দ্রটির সামনে বিক্ষোভে ফেটে পড়েন অভিভাবক ও এলাকার মানুষজন। তাদের অভিযোগ, কেন্দ্রটির স্থায়ী কোনো ভবন নেই, নেই কোনো রান্নার শেড। যত্রতত্র খোলা আকাশের নীচে চলে কেন্দ্রটি। মাস তিনেক ধরে এই কেন্দ্রে মিড ডে মিলের রান্নাও হচ্ছে না। মিড ডে মিলের রান্নার সামগ্রী রাখা হয় গ্রামের এক ব্যক্তির বাড়িতে আর মাঝে মধ্যে যত্রতত্র মিড ডে মিলের রান্না হলেও খাবারের মান নিয়ে দুঃশ্চিন্তায় থাকে অভিভাবকরা। স্থানীয় জনপ্রতিনিধি থেকে প্রশাসনিক দপ্তরে জানিয়েও কোনো সুরাহা না হওয়ায় তারা আন্দোলনে নেমেছেন বলে দাবি এলাকাবাসীরা। জানা গেছে, এই কেন্দ্রে রাঁধুনি, সহায়িকা রয়েছেন। কেন্দ্রের সহায়িকা দিপালী করণ শারীরিক অসুস্থতার জন্য কেন্দ্রে যেতে পারেন না,পরিবর্তে তার স্বামী যুধিষ্ঠির করণ কেন্দ্রের দেখভাল করেন। সহায়িকা দিপালী করণের স্বামী ঘটনার কথা স্বীকার করে নিয়ে বলেন, আমার স্ত্রী প্যারালাইসিস রোগী। আমাকে অফিস থেকে বলেছিল তুমি দায়িত্ব নিয়ে সেন্টারটা চালাবে। রান্নার চাল, ডাল সাপ্লাই তিন মাস বন্ধ থাকায় মিড ডে মিল বন্ধ রয়েছে বলে জানান তিনি। একেই কেন্দ্রে নিজস্ব ভবন নেই। চরম অব্যবস্থার উপর শারীরিক অসুস্থতার জন্য গরহাজির থাকেন সহায়িকা। তার স্বামীর উপর কেন্দ্রের দায়িত্ব দেওয়া নিয়েও প্রশ্ন উঠেছে।

ঘটনার কথা স্বীকার করেছেন চন্দ্রকোনা এক নম্বর ব্লকের বিডিও কৃষ্ণেন্দু বিশ্বাস। তিনি জানিয়েছেন গ্রামবাসীদের একটি লিখিত অভিযোগ পেয়েছি দ্রুত সমস্যা সমাধানের চেষ্টা চলছে।

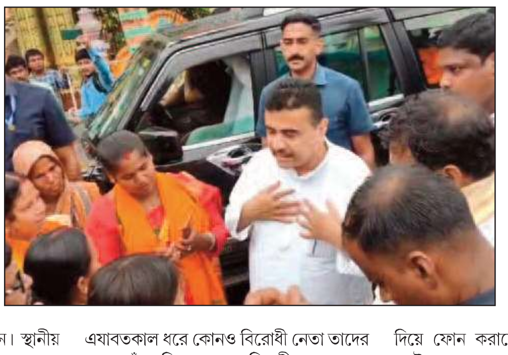
নাম না করে মমতা ঠাকুরকে আক্রমণ শান্তনু ঠাকুরের

পাল্টা উত্তর মমতা বালার

নিজস্ব প্রতিবেদন, বাগদা: নাম না করে মমতা ঠাকুরকে আক্রমণ শান্তনু ঠাকুরের। বাগদা উপনির্বাচনের আর মাত্র কয়েকটা দিন বাকি। তার আগে প্রচারে ঝড় তুলছে শাসক বিরোধী সব শিবির। শুক্রবার বাগদায় ভোট প্রচারে যান বনগাঁর বিজেপি সাংসদ তথা কেন্দ্রীয় প্রতিমন্ত্রী শান্তনু ঠাকুর। হেলেঞ্চা বাজারে দলীয় পথ সভায় বক্তব্য রাখতে গিয়ে শান্তনু ঠাকুর নাম না করে মমতা ঠাকুরকে আক্রমণ করেন। তিনি বলেন, ঠাকুরবাড়িতে কোনও অশান্তি ছিল না, উনি রাজ্যসভার সাংসদ হওয়ার পরে আমাকে তালা ভাঙতে হয়েছে। উনার যে কর্মকাণ্ড সেই কর্মকাণ্ড অত্যন্ত ভয়ানক, সেই ভয়ানক পরিস্থিতিকে আরো ভয়ানক করার জন্য নিজের পরিবার থেকে প্রার্থী দিয়েছে। ঠাকুরবাড়িতে যাতে আরো খারাপ পরিস্থিতি গড়ে তোলা যায় তার জন্য নিজের পাওয়ার বাড়াচ্ছেন। একই সঙ্গে শান্তনু ঠাকুর দাবি করলেন, ইতিমধ্যে বাগদায় ১০ থেকে ১২ জন মন্ত্রী এসে প্রচার শুরু করেছেন। তারা পরিকল্পনা সাজাচ্ছে কিভাবে সন্ত্রাসের মাধ্যমে ভোট করা যায়। সাধারণ কর্মী এবং মানুষরা আজকে ভীতসন্ত্রস্ত তারা বাইরে বের হতে পারছে না। একই সঙ্গে পুলিশের বিরুদ্ধে অভিযোগ তুলে শান্তনু বলেন, আমি শুনেছি বাগদার পুলিশ ফোর্স নিয়ে বাড়ি বাড়ি গিয়ে হুমকি দিচ্ছেন। অচিরে এটা বন্ধ করতে হবে তা না হলে দেবদাস মণ্ডল যেটা বলে গেছেন সেটা আমার দাঁড়িয়ে থেকে করতে হবে। কর্মীদের উদ্দেশ্যে তিনি বার্তা দেন ভোটের কদিন সারারাত তার ফোন খোলা থাকবে। কোথাও যদি পুলিশ হ্যারেসমেন্ট করে তাহলে আমাকে ফোন করবেন আমি পুলিশকে বুঝে নেব। এবিষয়ে মমতা ঠাকুর বলেন, ক্ষমতার আমি বাজে ব্যবহার করেছি না, শান্তনু ঠাকুর করেছে। সেটা মানুষ দেখছে। বাগদার মাটিতে শান্তনু এবং দেবদাসের পায়ের তলার মাটি নেই তাই যা খুশি বলছে।

পুলিশি নিষ্ক্রিয়তার অভিযোগ তুলে খানাকুল থানা ঘেরাও করার ডাক শুভেন্দুর

নিজস্ব প্রতিবেদন, আরামবাগ: ভোট পরবর্তী হিংসায় বিধ্বস্ত খানাকুলের বিস্তীর্ণ এলাকা পরিদর্শন করলেন রাজ্যের বিরোধী দলনেতা শুভেন্দু অধিকারী। এদিন তিনি পুলিশি নিষ্ক্রিয়তার অভিযোগ তুলে আগামী ১০-১১ তারিখে খানাকুল থানা ঘেরাও এর ডাক দিলেন শুভেন্দু অধিকারী। তিনি নিজে উপস্থিত থাকবেন বলে আশ্বস্ত করেন বিজেপি কর্মী সমর্থকদের। পাশাপাশি খানাকুলের ভোট পরবর্তী হিংসায় আক্রান্ত মহিলাদের সঙ্গে কথা বলেন এবং পাশে থাকার বার্তা দেন। স্থানীয় খানাকুল থানায় অভিযোগ দায়ের না করে সরাসরি ডিজিকে অভিযোগ করার কথা বলেন এবং বিজেপির পক্ষ থেকে সব রকম আইনি লড়াই দেওয়ার বার্তা দেন। আক্রান্ত মহিলারা জানায় বিরোধী দলনেতা তাদের এলাকা পরিদর্শন করায় তারা খুবই আনন্দিত।



এযাবতকাল ধরে কোনও বিরোধী নেতা তাদের পাশে দাঁড়ায়নি। শুভেন্দু অধিকারী আক্রান্তদের পাশে দাঁড়ানোই তারা সন্তোষ প্রকাশ করে। এদিন শুভেন্দু অধিকারী পলাশপাই, মোস্তফাপুর, চব্বিশপুর বাজার, মারোখানা, সাবসিংহপুর রামচন্দ্রপুর সহ বিস্তৃর্ণ অঞ্চলে যান। তিনি কোনও সভা করেননি। তবে বেশ কয়েকটি অঞ্চলের মানুষের দাবি তারা দীর্ঘক্ষণ অপেক্ষা করলেও শুভেন্দু বাবু তাদের সঙ্গে দেখা করেনি। এইজন্য তারা ক্ষোভ প্রকাশ করেন। সাংবাদিকদের মুখোমুখি হয়ে তিনি বলেন, তৃণমূলের টার্গেট হচ্ছে পঞ্চায়েত গুলো দখল করা। তৃণমূল পঞ্চায়েতের মাধ্যমে চুরি করে খায়। খানাকুলে ১১ টা পঞ্চায়েত বিজেপির। তাই মুখে হুমকি হচ্ছে। পুলিশকে দিয়ে ফোন করানো হচ্ছে পঞ্চায়েতে যাতে কেউ না যায়। পাশাপাশি মারধর করা হচ্ছে, মিথ্যা মামলা দেওয়া হচ্ছে। তৃণমূলেরা লোকেরা বিজেপির নেতা কর্মীর ছেলে মেয়েরা স্কুলে গেলে তাদের বাবা ও মাকে দেখে নেওয়ার হুমকি দেওয়া হচ্ছে। এই সব ব্যাপক ভাবে হচ্ছে। তবে বিজেপি আক্রান্ত হলে বিজেপি পরিবারের পাশে আছে। প্রতিরোধ হবে আন্দোলন হবে ও আইনি লড়াই হবে। খানাকুলের সমস্ত পঞ্চায়েত আশ্বস্ত করেছে মাথা নিচু করে তৃণমূলের কাছে কাজ করবে না। আরামবাগ লোকসভায় তৃণমূলের জয়টা প্রকৃত জয় নয়। জনগণের ভোটের প্রতিফলন ঘটেনি। অন্যভাবে জয় আনা হয়েছে। আগামী দিনে জনগণই এর জবাব দেবে। প্রশ্নের উত্তরে তিনি বলেন, আরামবাগ লোকসভায় বিজেপি পরাজিত হওয়ার জন্য সভাপতি দায়ী নয়। আমাদের লড়াই চোর তৃণমূলের বিরুদ্ধে, মমতা পুলিশের বিরুদ্ধে, নিজেদের বিরুদ্ধে নয়। তবে ড্যামি ক্যান্ডিডেট পরিচিত বিজেপি নেতাকে করা উচিত হয়নি। ভুল হয়েছে। পার্টির অভ্যন্তরে আলোচনা হয়েছে। তাও ভুল স্বীকার করেছে। কেউ ইচ্ছা করে করেনি। রঘু মালিক পরিচিত বিজেপি কর্মী। ভুল থেকে শিক্ষা নিয়ে আন্দোলন হবে। গণনা কেন্দ্র কারচুপি হয়েছে। অরূপ কান্তি দিগারকে তিনি নির্বাচন কমিশনের কাছে পিটিশন করার পরামর্শ দেন।